a Bill further to amend the Central Sales Tax Act, 1956."

(Amdt.) Bill

The motion was adopted.

SHRI P. C. SETHI: Sir, I introduce* the Bill.

भी स्टेट सबजेक्ट है। यह तीनों श्राइटम्स-कोल. आयरन और स्टील और जुट प्राइवेट सैक्टर के मतहत हैं उन को मौका मिलेगा कि वे सप्रीम कोर्ट के पास जायें भीर इस विधेयक को स्टक श्राफ करायें। मेरा कहना है कि इस तरह से ग्राप सेल्स टैक्स इवेजन को नहीं रोक सकेंगे बल्कि इवेजन भीर भी बढ़ जायगा, मैदान श्रीर साफ हो जायगा। इसलिये इस विधेयक को फिर संडाफ्ट कर के दूसरे रूप में आप लायें, यही मेरा निवेदन है।

SHRI P. C. SETHI: As far as the points raised by Shri Shri Chand Goyal are concerned as per provisions of the Sixth Schedule to the Constitution the Act did not apply to these districts of Nagaland... (Interruption).

श्री मोलह प्रसाद : उपाध्यक्ष महोदय, क्या भ यह मान ल कि योजना बद्ध ढंग से लोक सभा सचिवालय और मन्त्रालय, मैं ने जिस मुद्दे को उठाया है, उस को टालना चाहते हैं? म्राप इस पर व्यवस्था दीजिये।

MR. DEPUTY-SPEAKER: No, no How can you intervene in the middle of a discussion? Order please.

SHRI P. C. SETHI: What I wanted to say was this. The hon. Members Shri Goyal and Shri Jha raised several points about the merits of the Bill. Whether there are any loopholes or not, the only valid point raised by Shri Goyal was as to why Kohima and Mokokchung districts have been included in this Bill. It was very correct. In the Sixth Schedule you will find that these districts have been included because they have become part of Nagaland. That is why we have included this. Constitutionally, the Bill is absolutely correct. When we come to the discussion of the Bill. the merits of the case can be discussed.

MR. DEPUTY-SPEAKER: Now, the question is :

"That leave be granted to introduce

MATTERS UNDER RULE 377 Contd.

श्री मधु लिमये (मुंगेर) : उपाध्यक्ष महोदय, माननीय मोलह प्रसाद एक असें से भ्राप से यह जानना चाहरहे हैं कि हरिजन भीर आदिवासियों के बारे में जो प्रस्ताव है उस पर श्राज बहस होगी ? श्राप जरा कार्य सुची देख लीजिये।

MR. DEPUTY-SPEAKER: I said from the very beginning that let us make all efforts to take it up.

श्री ओमप्रकाश त्यागी (मुरादाबाद): इस को समय नहीं मिलेगा। हर साल इसकी इस प्रकार से निकाल दिया जाता है। हरिजनों की समस्या पर कोई विचार करने बाला नहीं है।

MR. DEPUTY SPEAKER: Kindly listen to me. It is in the order paper and it is for this House to decide. I only want the cooperation of Shri Molahu Prasad, Shri Madhu Limaye and Shri Tyagi to allow this so that we can go through the business as quickly as possible.

श्री मण्डलिमये: जब तक ग्रार्डर पेपर के सारे मोशन्स नहीं खत्म होंगे हम नहीं उठेंगे। म्राप मभी निर्णय लीजिये।

SHRI OM PRAKASH TYAGI: support this.

MR. DEPUTY SPEAKER: 1 cannot allow this.

श्री मच्च लिमये : साढ़े छै बजे सदन स्वगित होगा, श्रमी आप फैसला कीजिये। मैं मोशन पेश कर रहा हं बाकायदा कि जब तक हरिजन भीर भादिवासियों के प्रस्ताव पर बहस पूरी नहीं होती है तब तक इस सदन की कार्यवाही चलती रहेगी चाहे 11 बज जायें। झाप इस पर बोट लेलीजिये।

^{*}Introduced with the recommendation of the President.

MR. DEPUTY-SPEAKER: How can a motion be moved?

Central Sales Tax

श्री मधु लिमये : प्रभी प्राप ने कहा कि सदन के सहयोग से होगा। मैं ने मोशन मुव किया है आप इस पर बोट लीजिये।

MR. DEPUTY-SPEAKER: I am not accepting this motion. Let us go on and see what happens.

श्री मध्र लिमये: साढ़े छैं बजे के बाद माप क्या देखेंगे ?

भी फ॰ ना॰ तिवारी (बेतिया): ग्रगर माननीय सदस्य बोलने दें तो प्रोसीडिंग्स चलती रहे। इस तरह से बेकार का समय नष्ट हो

भी मोलह प्रसाद : या तो ग्राप व्यवस्था दीजिये, नहीं तो समय बता दीजिये कि कब उस पर बहस शुरू होगी। ग्रगर ग्राप नहीं बताते तो भ्राप कहिये हम चले जायें।

MR. DEPUTY-SPEAKER: Let us reach that item. We shall decide at that time.

भी मोम प्रकाश स्थागी : आप हमें समभा दीजिये कि कब तक यह मामला लिया जायगा ?

MR. DEPUTY-SPEAKER: I understand your feelings and I appreciate them very much. I am only seeking your cooperation so that we can reach that item.

SHRI MADHU LIMAYE: The House is the master of its own procedure.

SHRI S. KANDAPPAN (Mettur): Let me have a minute.

I would like to cooperate with you very much. But look at the agenda. Next is the Central Silk Board Bill and the Tea Board Bill-both these Bills were passed in this House and they went to Rajya Sabha. There, they were amended and again they have come to us. So, we have to consider and pass them. Do you think that it is humanly possible? Further there are other items. It won't be possible at all to reach the item unless of course we leave the other items.

So, let us find a way out whether we can start a discussion on this important issue of scheduled castes.

MR. DEPUTY-SPEAKER: Let me have one word. It is true that the House is the master of its own procedure. But, this time-table has been prepared by the Committee, moved Business Advisory before the House and accepted by the House.

So, it is not as if this has been foisted on the House...

SHRI S. KANDAPPAN: But order of the items is not prepared by the Business Advisory Committee. It only indicates the items.

MR. DEPUTY-SPEAKER: My submission is that the other items are only very small and formal things...

SHRI S. KANDAPPAN: But it is not possible to take up the last item ...

MR. DEPUTY-SPEAKER: It will be possible to touch it, and when we reach that point, we shall decide...

SHRI S. KANDAPPAN: The Tea and Silk Board Bills themselves would take about four or five hours.

MR. DEPUTY-SPEAKER: Now, Shri Chowdhary Ram Sewak.

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI RAM SEWAK): I beg to move that the following amendments ...

MR. DEPUTY SPEAKER: The hon. Minister is moving this motion. This is just a formal one. The next one is also a formal one. Then, we have a Bill for reference to Select Committee, and that is also just to be adopted without discussion.